

[Shri R. Shankaranand]

various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

#### FOURTH LOK SABHA

- (i) Statement No. XXXI—Fifth Session, 1968.
- (ii) Statement No. XXXIII—Seventh Session, 1969.
- (iii) Statement No. XXXII—Eighth Session, 1969.
- (iv) Statement No. XXXI—Ninth Session, 1969.
- (v) Statement No. XXXIII—Tenth Session, 1970.
- (vi) Statement No. XXI—Eleventh Session, 1970.
- (vii) Statement No. XXIII—Twelfth Session, 1970.

#### FIFTH LOK SABHA

- (viii) Statement No. XI—First Session, 1971.
- (ix) Statement No. XXV—Second Session, 1971.
- (x) Statement No. XVI—Third Session, 1971.
- (xi) Statement No. XVI—Fourth Session, 1972.
- (xii) Statement No. X—Fifth Session, 1972.
- (xiii) Statement No. VIII—Sixth Session, 1972.
- (xiv) Statement No. VIII—Seventh Session, 1973.
- (xv) Statement No. IX—Seventh Session, 1973.
- (xvi) Statement No. III—Eighth Session, 1973.

[Placed in Library. See No. LT-5694/73].

#### NOTIFICATIONS UNDER PERSONAL INJURIES (COMPENSATION INSURANCE) ACT, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 24 of the Personal Injuries (Compensation Insurance) Act, 1963:—
  - (i) The Personal Injuries (Compensation Insurance) – Second Amendment Scheme, 1972, published in Notification No. S.O. 581(E) in Gazette of India dated the 8th September, 1972.
  - (ii) The Personal Injuries (Compensation Insurance) Second Amendment Rules, 1972, published in Notification S.O. 582(E), in Gazette of India dated the 8th September, 1972.
  - (iii) The Personal Injuries (Compensation Insurance) Third Amendment Scheme, 1972, published in Notification No. S.O. 709(E) in Gazette of India dated the 15th November, 1972.
  - (iv) The Personal Injuries (Compensation Insurance) Third Amendment Rules, 1972, published in Notification No. S.O. 710(E) in Gazette of India dated the 15th November, 1972.
  - (v) The Personal Injuries (Compensation Insurance) Amendment Scheme, 1973, published in Notification No. S.O. 141(E) in Gazette of India dated the 14th March, 1973.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-5695/73.]

SHRI SEZHIYAN (Kumbakonam): I want to invite your attention and the attention of the House to an unhelpful practice which has recently crept in. Under item 6(2), of the Order Paper today, a statement showing the reasons for delay in laying the notifications has also been laid.

In these cases, I am afraid such a bald statement has become a routine affair. Yesterday also, certain papers were laid on the Table of the House by Shri Ram Niwas Mirdha. One paper related to 20th December, 1971, another of 1st April, 1972 and the third one of 2nd July, 1972 and for these ones also they have submitted a statement showing the reasons for delay in laying the notifications.

I went to the Library to find out what explanations have been given. There they have stated: "The notifications particulars of which have been given below were not laid on the Table of the House within a period of 15 days of their publication in the Gazette of India through oversight."

I think we cannot accept such reasons as valid ones and the Parliament cannot be taken for granted. To say "oversight" is no excuse for the delay. The House should like to know why there was a delay of two years, whether anybody has been held responsible and what action has been taken for the delay for the direction of duty.

Therefore, in this case I would appeal to you that we should consider appointment of a committee of Parliament to go into these delays in laying on Table the Notifications. I can invite your attention to the remark made by the Public Accounts Committee that notifications have

been taken recourse to by the Government in issuing certain modifications in taxation measures which was objected to. Therefore, I would like a separate committee to be appointed to go into the practice of the Government issuing such notifications and in case of delays, whether the reasons advanced were valid.

श्री सटल ब्रह्मचारी बाजपेयी (बालियर): अध्यक्ष महोदय, यह मामला बहुत गम्भीर है। आप ने शायद देखा होगा जो वक्तव्य मंत्री महोदय ने सभा पटल पर रखा है और जिसमें यह बताने की कोशिश की गई है कि कागज रखने में बिलम्ब क्यों हुआ—वह वक्तव्य किसी को संतुष्ट नहीं कर सकता। मंत्री महोदय यह नहीं बता सके कि जो सूचना 8 सितम्बर, 1972 को प्रकाशित की गई, उसे सदन में प्रस्तुत करने में इतनी देर क्यों हुई। ऐसा लगता है कि सूचनाओं इकट्ठी होती रहती हैं और उन को यहां प्रस्तुत करने की कोई चिंता नहीं करता। जब देखा कि काफी इकट्ठी हो गई हैं, तब उन को यहां सदन के पटल पर रख दिया जाता है। यह संसद की अवहेलना का मामला है। मैं इस मुद्दा का समर्थन करता हूँ कि इन सम्बन्ध में एक कमेटी बनानी चाहिये जो इस की जांच करे ताकि भविष्य में इस की पुनरावृत्ति न हो।

श्री मधु लिखये (बांका): हमारे यहां एक सर्वाडिनेट लेजिस्लेशन कमेटी है, जिसका यह काम है, आप उसकी इस मामले को विशेष रूप से देखने के लिए कह दीजिए। इस तरह से नई कमेटी बनाने की जरूरत नहीं पड़ेगी। इन्हें दो-तीन सालों से सदन की जो अवहेलना हो रही है, यह कमेटी उस मामले में जाय और तत्काल अपनी रिपोर्ट दे।

MR. DEPUTY-SPEAKER: I think we have reasons to be happy that there is a group of Members who are very alert in these matters.

[Mr. Deputy-Speaker]

The Parliament should be considered to the Government and appreciate their difficulties, but, at the same time, I think it is accepted that the Members of the Government should be more responsible to the Parliament.

I think we had evolved that, whenever there is such a delay in laying the papers—We had only during the last one or two sessions agreed—that the Government should come forward with an explanatory note which they have done....

SHRI ATAL BIHARI VAJPAYEE: But that should be satisfactory.

MR. DEPUTY-SPEAKER: But I think even that also should not be done perfunctorily. The reasons given should be good reasons, convincing reasons. Just to say that because of oversight and things like that, I do not think....

SHRI BHAGWAT JHA AZAD (Bhagalpur): "Through oversight"—it is an honest statement. What reasons can they manufacture?

MR. DEPUTY-SPEAKER: Just to say 'by oversight'.

SHRI ATAL BIHARI VAJPAYEE: Oversight by whom? By the Minister or the Ministry?

MR. DEPUTY-SPEAKER: By the Ministry concerned.

SHRI ATAL BIHARI VAJPAYEE: There should be some mechanism.

MR. DEPUTY-SPEAKER: I understand. I am already saying that this is not a satisfactory reason and I do not think this is the way the Parliament should be treated. But I think this should be enough for the moment. The Government may take note of this. I do not think it is necessary that we appoint a committee. I think this should be enough for the moment.

13.10 hrs.

#### MESSAGES FROM RAJYA SABHA

MR. DEPUTY-SPEAKER: Secretary-General.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Code of Civil Procedure (Amendment) Bill, 1973, which has been passed by the Rajya Sabha at its sitting held on the 12th November, 1973."
- (ii) "In accordance with the provisions of rule IIJ of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Maternity Benefit (Amendment) Bill, 1973, which has been passed by the Rajya Sabha at its sitting held on the 12th November, 1973."

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#### BILLS AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (1) The Code of Civil Procedure (Amendment) Bill, 1973.
  - (2) The Maternity Benefit (Amendment) Bill, 1973.
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